



# भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)

PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित

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NEW DELHI, MONDAY, MARCH 6, 2017/PHALGUNA 15, 1938

SUPREME COURT OF INDIA

NOTIFICATION

New Delhi, the 22nd February, 2017

**G.S.R. 201(E).**—In exercise of the powers conferred by clause (2) of Article 146 of the Constitution, the Chief Justice of India hereby makes the following amendment to the Supreme Court Officers and Servants (Conditions of Services and Conduct) Rules, 1961:—

1. The following be substituted in Column. No. 3 – against the posts of Chamber Attendant (R) and Chamber Attendant (T) – Category Nos. 59 and 60 :—

**Qualification**

**Column No. 3**

Xth Standard examination  
conducted by any Board/Institute  
recognised by the Government

[No. F. 34/2017-SCA (I)]

By Order,

M. V. RAMESH, Registrar (Admn.I)